

IN THIS POLICY, INVESTMENT RISK IN THE INVESTMENT PORTFOLIO IS BORNE BY THE POLICYHOLDER
Canara HSBC Oriental Bank of Commerce Life Insurance Smart Goals Plan

UIN – _____

PART A

WELCOME LETTER

{{OWNER_NAME}}

Date: {{DATE_OF_ENTRY}}

{{GUARDIAN}}

{{PO_M_ADD_1}}

{{PO_M_ADD_2}}

{{PO_M_ADD_3}}

{{PO_M_ADD_CITY}}

{{PO_M_ADD_STATE}} - {{PO_M_ADD_PINCODE}}

{{PO_M_ADD_COUNTRY}}

Contact No.: {{OWNER_CONTACT}}

Client ID.	{{OWNER_CLIENT_ID}}
Policy No.	{{POLICY_NUMBER}}
Proposal No.	{{PROPOSAL_NUMBER}}

Your Branch Representative Details:	
Name	{{AGENT_NAME}}
Contact No.	{{AGENT_CONTACT}}

Dear {{OWNER_NAME}},

Welcome to the Canara HSBC Oriental Bank of Commerce Life family. We would like to congratulate you on purchasing Canara HSBC Oriental Bank of Commerce Life Insurance Smart Goals Plan. Please note that this is a 'Regular/Limited Premium' Unit Linked life insurance plan.

This document is your policy contract and contains important information related to your policy. We would recommend that you read this document carefully to ascertain if the details mentioned are accurate.

If you wish to rectify any of the details provided by you in the policy, then please get in touch with our Resolution center: 1800-103-0003 / 1800-180-0003 (BSNL/MTNL users) or your bank branch representative. You can also SMS us at 9779030003 or write to us at customerservice@canarahsbclife.in and our representative will contact you at your convenience.

We are confident that our product will meet your requirements, however in case the policy terms and conditions are not agreeable to you then you can opt for a cancellation of your policy. If you decide to opt for cancellation, we would request you to send back this policy contract along with the reason for non-acceptance within 15 days from receipt of this document or 30 days in case the policy is sourced through Distance Marketing mode. In case you opt for cancellation within the said period you will receive the Fund Value and any unallocated premium along with the charges deducted by cancellation of units. This amount will be paid subject to deduction of the proportionate risk related charges, stamp duty and medical expenses, if any. Please note that this facility is available only at the first instance, on receipt of the original policy pack, and will not apply to duplicate policy packs issued by the Company on your request.

As an added convenience for you, we offer an easy-to-navigate online system to manage your policy. Log on to our website www.canarahsbclife.com and register to start using this service.

In case of any claim related matters you or the Claimant may contact us at Canara HSBC Oriental Bank of Commerce Life Insurance Company Limited, Unitech Trade Centre, 2nd Floor, C-Block, Sushant Lok, Phase-1, Sector-43, Gurgaon -122009 Haryana, India. You can also get in touch with us on 1800-103-0003 /1800-180-0003 (BSNL/MTNL) or SMS us at 9779030003 or write to us at customerservice@canarahsbclife.in

We request you to pay your premiums on time (within grace period) to enjoy uninterrupted policy benefits. Thank you for giving us the opportunity to service your Insurance needs and we will ensure we are here to fulfill all your policy servicing needs.
Yours Sincerely,

Chief Operating Officer

(ii) Policy Preamble:

This policy document evidences a legal contract between the Policyholder and Canara HSBC Oriental Bank of Commerce Life Insurance Company Limited which has been concluded on the basis of Your statements and declarations in the proposal form and other documents evidencing insurability of the Life Assured. This is a Unit Linked policy which enables You/Claimant to receive benefits as per this policy and participate in the investment performance of the fund to the extent of units allocated against premiums paid. This policy does not confer a right on You to participate/share the profits or surplus of the business of the Company.

These terms and conditions are divided into numbered clauses for ease of reference and reading. These divisions and the corresponding Clause headings do not limit the Policy or its interpretation in any way. References to any Act, regulation, guidelines etc shall include subsequent changes to the same. All references to 'age' shall refer to age as per the last birthday. The terms 'you', 'your' used in this document refer to the Policyholder. 'We', 'us' 'Company' or 'our' refers to Canara HSBC Oriental Bank of Commerce Life Insurance Company Limited. The word "Authority" would refer to the Insurance Regulatory and Development Authority of India (IRDAI).

POLICY SCHEDULE / बीमा अनुसूची

Canara HSBC Oriental Bank of Commerce Life Insurance Company Limited (the Company) has received a Proposal and first premium from the Policyholder. The Proposal and declaration along with statements, reports or other documents leading to the issuance of this policy has been accepted by the Company and the Policyholder as the basis of this contract. This contract will be valid in consideration of and subject to receipt of subsequent premiums mentioned below, the terms and conditions of this Policy or any riders attached and any endorsements made. The Company shall pay relevant benefits and other amounts that become payable upon occurrence of one or more events mentioned in this Policy on receipt of proof that is satisfactory to the Company. The date of commencement of risk under this policy is as mentioned below.

केनरा एचएसबीसी ओरिएण्टल बैंक ऑफ कॉमर्स लाइफ इंश्योरेंस कंपनी लिमिटेड (कंपनी) को बीमाधारक से प्रस्ताव और प्रथम प्रीमियम प्राप्त हुआ है। विवरणों, रिपोर्ट या इस बीमा को जारी करने से संबंधित अन्य दस्तावेजों सहित प्रस्ताव, घोषणा और पॉलिसीधारक को कंपनी द्वारा इस अनुबंध के आधार पर स्वीकार कर लिया गया है। यह अनुबंध इस पर विचार और नीचे दिए गए भावी प्रीमियमों की प्राप्ति, बीमा के नियम और शर्तों या संलग्न कोई अन्य राइडर और किए गए किसी पृष्ठांकन के अधीन होगी। कंपनी संगत लाभों और अन्य राशियों का भुगतान करेगी जो बीमा में दिए गए किसी एक या अधिक घटनाओं के घटित होने पर साक्ष्य द्वारा कंपनी को संतुष्ट करता हो। इस बीमा के तहत जोखिम के आरंभ होने की तिथि का उल्लेख नीचे किया गया है:

Policy Holder Details / बीमाधारक का विवरण		Life Assured Details / बीमाकृत व्यक्ति का विवरण
Name / नाम	{{OWNER_NAME}}	{{ASSURED_NAME}}
Date of Birth / जन्म तिथि	{{OWNER_BIRTH_DATE}}	{{ASSURED_BIRTH_DATE}}
Age / आयु	{{OWNER_AGE}}	{{ASSURED_AGE}}
Gender / लिंग	{{OWNER_GENDER}}	{{ASSURED_GENDER}}
Policy Schedule Details / बीमा अनुसूची का विवरण		
Policy Number / बीमा संख्या	{{POLICY_NUMBER}}	
Plan Name / प्लान का नाम	{{PLAN_NAME}}	
Plan Type / प्लान का प्रकार	{{PLAN_TYPE}}	
Policy Term (Years) / बीमा अवधि (वर्ष)	{{POLICY_TERM}}	
Premium Paying Term (Years) / प्रीमियम भुगतान करने की अवधि (वर्ष)	{{PREMIUM_PAYING_TERM}}	
Installment Premium ¹ (₹) / प्रीमियम की किस्त(₹) ¹	{{INSTALLMENT_PREMIUM}}	
Age Admitted / स्वीकृत आयु	{{AGE_ADMITTED}}	
Risk Commencement Date / जोखिम प्रारंभ होने की तिथि	{{RISK_COMMENCEMENT_DATE}}	
Policy Commencement Date / बीमा प्रारंभ होने की तिथि	{{POLICY_COMMENCEMENT_DATE}}	
Premium Payment Frequency / प्रीमियम भुगतान की आवृत्ति	{{POLICY_PAYMENT_FREQUENCY}}	
Next Premium Due Date / अगली प्रीमियम की देय तिथि	{{NEXT_PREMIUM_DUE_DATE}}	
Last Premium Due Date / अंतिम प्रीमियम की देय तिथि	{{LAST_PREMIUM_DUE_DATE}}	
Benefit Coverage Details / आने वाले लाभों का विवरण		
Sum Assured (₹) / बीमाकृत रकम (₹)	{{SUM_ASSURED}}	
Maturity Date / परिपक्वता तिथि	{{MATURITY_DATE}}	
Safety Switch / सेफ्टी स्विच	{{SAFETY_SWITCH_OPTION}}	
Auto Funds Rebalancing / ऑटो फंड्स रीबैलेंसिंग	{{AUTO_REBALANCING}}	
Nominee Details* / नामिति का विवरण*		
Name / नाम	Gender / लिंग	
{{NOMINEE_NAME_1}}	{{NOMINEE_GENDER_1}}	
{{NOMINEE_NAME_2}}	{{NOMINEE_GENDER_2}}	
{{NOMINEE_NAME_3}}	{{NOMINEE_GENDER_3}}	
{{NOMINEE_NAME_4}}	{{NOMINEE_GENDER_4}}	
{{NOMINEE_NAME_5}}	{{NOMINEE_GENDER_5}}	
{{NOMINEE_NAME_6}}	{{NOMINEE_GENDER_6}}	
{{NOMINEE_NAME_7}}	{{NOMINEE_GENDER_7}}	

*Nominee details under section 39 of Insurance Act, 1938 as amended from time to time / *बीमा अधिनियम, 1938 के खंड 39 के तहत नामिति का विवरण।

[[Selective Print Start:{{APPOINTEE_NAME_1}}]]

Appointee Name (in case nominee is minor)

नियुक्त व्यक्ति का नाम (अगर नामित नाबालिग है)

{{APPOINTEE_NAME}}

'Service tax and other taxes/cess as applicable from time to time, is included in the Premium/charges paid by the Policyholder. /

"On Examination of the Policy, if the Policyholder notices any mistake, the Policy Bond is to be returned for correction to the Insurer"

"

Canara HSBC Oriental Bank of Commerce Life Insurance Co Ltd. IRDAI Registration no: 136.

Registered Office: C31 & C32, First Floor, Connaught Circus, New Delhi-110001

Corporate Office: Unitech Trade Centre, 2nd Floor, C-Block, Sushant Lok,

Phase-1, Sector-43, Gurgaon-122009, Haryana, India

Canara HSBC Oriental Bank of Commerce Life Insurance Smart Goals Plan is an investment cum protection oriented, Unit linked Regular/Limited

non- participating life insurance product.

STATEMENT OF ACCOUNT / खाते का विवरण

Policyholder's Name / बीमाधारक का नाम	{{OWNER_NAME_FPRCT}}
Policy Number / बीमा संख्या	{{POLICY_NUMBER}}
Transaction Date / लेन-देन की तिथि	{{TRANSACTION_DATE}}

Charges Deducted / घटित प्रभार

Installment Premium (₹) / प्रीमियम की किस्त (₹)	{{INSTALLMENT_PREMIUM}}
Premium Allocation Charge (₹) / प्रीमियम आबंटन प्रभार (₹)	{{PREMIUM_ALLOCATION_CHARGE}}
Net Premium Invested (₹) / निवेश किया गया शुद्ध प्रीमियम (₹)	{{NET_PREMIUM_INVESTED}}
Administration Charge (₹) / प्रशासन प्रभार (₹)	{{ADMINISTRATION_CHARGE}}
Mortality /Risk Charge (₹) / मृत्यु प्रभार (₹)	{{MORTALITY_CHARGE}}
Service Tax (₹) / सेवा कर (₹)	{{SERVICE_TAX_ON_MORTALITY}}

Risk Charges include mortality and morbidity charges if any. जोखिम प्रभारों में मृत्यु प्रभार तथा पूर्ण एवं स्थायी अक्षमता प्रभार, यदि हों, शामिल हैं।

Fund Details* / फंड का विवरण*

Name of Fund / फंड का नाम	Initial Fund allocation / प्रारंभिक फंड आबंटन	No. of Units / यूनिटों की संख्या	NAV (₹) / एनएवी (₹)	Amount (₹) / राशि (₹)
Equity II Fund / इक्विटी II फंड	{{EQUITY_FUND}}%	{{EQUITY_FUND_UNIT}}	{{EQUITY_FUND_NAV}}	{{EQUITY_FUND_AMT}}
Growth Plus Fund / ग्रोथ प्लस फंड	{{GROWTH_FUND}}%	{{GROWTH_FUND_UNIT}}	{{GROWTH_FUND_NAV}}	{{GROWTH_FUND_AMT}}
Balanced Plus Fund / बैलेंस्ड प्लस फंड	{{BALANCE_FUND}}%	{{BALANCE_FUND_UNIT}}	{{BALANCE_FUND_NAV}}	{{BALANCE_FUND_AMT}}
Debt Plus Fund / डेब्ट प्लस फंड	{{DEBT_FUND}}%	{{DEBT_FUND_UNIT}}	{{DEBT_FUND_NAV}}	{{DEBT_FUND_AMT}}
Liquid Fund / लिक्विड फंड	{{LIQUID_FUND}}%	{{LIQUID_FUND_UNIT}}	{{LIQUID_FUND_NAV}}	{{LIQUID_FUND_AMT}}
Total Fund Value(₹) / कुल फंड मूल्य (₹)	{{TOTAL_ALLOCATION}}%	As on date: {{TRANSACTION_DATE}}		{{TOTAL_FUND_VALUE}}

*SFIN (Segregated Fund Index Number) / सेग्रेगैटेड फंड इन्डेक्स नंबर - Equity II Fund / इक्विटी II फंड: ULIF00607/01/10EQUITYIIFND136, Growth Plus Fund / ग्रोथ प्लस फंड: ULIF00913/09/10GROWTPLFND136, Balanced Plus Fund / बैलेंस्ड प्लस फंड: ULIF01013/09/10BLNCDPLFND136, Debt Plus Fund / डेब्ट प्लस फंड: ULIF01115/09/10DEBTPLFUND136, Liquid Fund / लिक्विड फंड: ULIF00514/07/08LIQUIDFUND136, & Discontinued Policy Fund / डिस्कॉन्टिन्यूड बीमा फंड ULIF01319/09/11POLDISCFND136.

This is a computer generated statement and does not require signature. / यह कंप्यूटर से तैयार किया गया दस्तावेज है और इस पर हस्ताक्षर की आवश्यकता नहीं होती है।

FIRST PREMIUM RECEIPT / प्रथम प्रीमियम रसीद

Receipt Number / रसीद संख्या: {{RECEIPT_NUMBER}}

Date / तिथि: {{FPR_DATE}}

Policy Number / बीमा संख्या	{{POLICY_NUMBER}}
Policy Holder / बीमाधारक	{{OWNER_NAME_FPRCT}}
Plan Name / योजना का नाम	{{PLAN_NAME}}
Life Assured / बीमाकृत व्यक्ति	{{ASSURED_NAME}}
Premium Payment Frequency / प्रीमियम भुगतान की आवृत्ति	{{POL_BILL_MODE_CD_FPRCT}}
Sum Assured (₹) / बीमाकृत रकम (₹)	{{CVG_FACE_AMT_FPRCT}}

Payment Related Information / भुगतान संबंधी सूचना

Installment Premium (₹)* / प्रीमियम की किस्त (₹)*	{{CVG_MPREM_AMT_FPRCT}}
Total Premium Received (₹) / कुल प्राप्त प्रीमियम (₹)	{{TOTAL_PREMIUM_RECEIVED}}
Balance Premium (₹) / शेष प्रीमियम (₹)	{{BALANCE_PREMIUM}}
Next Premium Due Date / अगले प्रीमियम की देय तिथि	{{DV_POL_NXT_PRM_DT_FPRCT}}

* You may be entitled for tax benefits under Section 80C as per the Income tax Act, 1961. Tax Benefits under the policy will be as per the prevailing Income Tax laws and are subject to amendments from time to time. For tax related queries, contact your independent tax advisor. The amount indicated as balance premium, if any, will not earn any interest and will be adjusted towards future premiums on the due date. Advance premiums paid, if any will be appropriated towards premium on the respective due dates. Service Tax registration no. AADCC1881FST001.

The Regular Premium received by the Company, , after deducting applicable Premium Allocation Charges and applicable service tax and education cess has been allocated to the funds in the percentage indicated above. Service tax & educational cess are applicable as per the prevailing tax laws, which is subject to change. For tax related queries, please contact your tax consultant.

The commencement of risk in the policy is subject to realization of funds by the Company.

*आप आयकर अधिनियम, 1961 के अनुसार खंड 80सी के अंतर्गत कर लाभ के पात्र हो सकते हैं। पॉलिसी के अंतर्गत देय लाभ प्रचलित आयकर कानून और समय समय पर किए जाने वाले संशोधन पर निर्भर हैं। कर संबंधी जानकारी के लिए, कृपया अपने स्वतंत्र कर सलाहकार से संपर्क करें। शेष प्रीमियम के रूप में इंगित राशि, यदि कोई, पर कोई व्याज अर्जित नहीं होगा और इसे देय तिथि पर भावी प्रीमियम में समायोजित किया जाएगा। प्रदत्त अग्रिम प्रीमियम, यदि कोई, को देय तिथि पर प्रीमियम में संगित किया जाएगा। सेवा कर रजिस्ट्रेशन संख्या AADCC1881FST001.

कंपनी को प्राप्त हुआ नियमित प्रीमियम, कुल कर, यदि कोई हो, और लागू प्रीमियम आवंटन शुल्कों को काटने के बाद, बताए गए प्रतिशत के अनुसार फंड में आवंटित किया गया है। सेवा कर और शिक्षा उपकर लागू कानून के अनुसार होंगे और इनमें परिवर्तन संभव है। सेवा कर लागू। कर संबंधी जानकारी के लिए अपने कर सलाहकार से संपर्क करें।

ENDORSEMENTS / पृष्ठांकन

Total Stamp Value (₹) / {{STAMP_DUTY}}

कुल मुद्रांक मूल्य (₹) {{STAMP_DUTY}}

"The appropriate stamp duty towards this policy is paid"

"इस पॉलिसी की उचित स्टैम्प ड्यूटी अदा हो चुकी है"

ENDORSEMENTS / पृष्ठांकन

PART B

GLOSSARY OF IMPORTANT TECHNICAL AND LEGAL TERMS IN AN INSURANCE POLICY

This document aims to explain certain technical and legal terms of the insurance policy in a simple and easy language.

Age (Last Birthday)	The Life Assured/ Policyholder's age at his/her last birthday, as on date of commencement of policy.
Annualized Premium	The amount payable by the Policyholder for the entire Policy Year as specified in the Policy Schedule.
Assignment & Assignee	Assignment is a method by which the Policyholder can transfer his/her interest in the Policy to another person. An assignment can be made by an endorsement on the policy document or as a separate deed. Assignment can either be absolute, partial or conditional. Assignee is the person to whom the rights and benefit are transferred by virtue of assignment in accordance with Section 38 of the Insurance Act, 1938, as amended from time to time.
Business Day	Days other than holidays where stock exchanges with nationwide terminals are open for trade (other than day on which exchanges are open for testing) or any day declared by the Authority as Business Day.
Claimant	Claimant means the Policyholder, however for the purposes of payment of death benefit Claimant means the following person(s):- (i) Where the Policyholder and Life Assured are different, Claimant shall be the Policyholder (ii) Where Policyholder and Life Assured are same, Claimant shall be the Nominee (s) Where Policyholder and Life Assured are same and there is no Nominee(s), then Claimant shall be the Policyholder's legal heir or legal representative or the holder of a succession certificate.
Date of Discontinuance	The date on which We receive Your response on the notice issued or the expiry of the notice period, whichever is earlier.
Discontinued Policy Fund (ULIF01319/09/11POLDISCFND136)	The segregated fund maintained by the Company into which Fund Values under policies which are surrendered or where premium payment is discontinued during the Lock-in Period are credited subject to deduction of Discontinuance Charges as applicable, to be payable out to the respective Policyholders in accordance with the terms and conditions of this Policy, except in case of death of the Life Assured in which case the Fund Value shall stand payable . The Company shall levy Fund Management Charges as mentioned in Part E. The amounts credited to the Discontinued Policy Fund shall earn at least the Minimum Guaranteed Interest Rate.
Exclusions	Specific conditions or circumstances for which the policy shall not provide any benefits.
Financial Year	12 months period commencing from April 1st every year.

Fund Value	At any point in time, the total number of Units under the policy multiplied by the applicable Unit Price.
Grace period	Policyholders are expected to pay regular premium on due dates. A period, as given in the terms & conditions of the policy, from the premium due date is allowed as grace to make payment of due premium. This duration is known as grace period.
Lock-in Period	The period of five consecutive years from the Policy Commencement Date during which no benefits shall be payable under this policy, except in case of death of the Life Assured.
Maturity benefit	The amount payable to the policy holder at the end of the stipulated term of the policy is called maturity benefit.
Maturity	It is the date on which the specified Maturity benefits is payable in accordance with the terms and conditions of the policy.
Minimum Guaranteed Interest Rate	The minimum guaranteed rate applicable to discontinued policy fund as declared by the Authority from time to time. The current applicable interest rate is 4% per annum.
Misrepresentation	Act of making any kind of statement that does not in fact reflect its true nature.
Net Asset Value ("NAV")	The market value of investments held under the Unit Linked Fund plus the value of any current assets and any accrued income net of Fund Management Charges (including any applicable Service Tax and education cess thereon) less the value of any current liabilities and provisions, if any.
Nomination	An act by which the life Assured authorizes another person to receive the policy proceeds in the event of his/her death. The person so authorized is called the "Nominee".
Nominee	The person(s) named in the policy who is/are entitled to receive the insurance proceeds upon the death of the Life Assured.
Paid Up Sum Assured	The amount calculated as Sum Assured multiplied by total number of premiums paid divided by the number of Premiums payable during the Policy Term.
Policyholder	Policyholder is the owner of the Policy at any given point in time.
Policy Month	It is one month period commencing from the Policy Commencement Date and each subsequent month thereafter during the Policy Term. The Policy Month may be different from the calendar month.
Policy Term	Policy term is the period for which insurance coverage is given.
Policy Year	The 12 consecutive month's period commencing from the Policy Commencement Date and ending on the day immediately preceding the first policy anniversary and each subsequent period of 12 consecutive months thereafter during the Policy Term.
Premium	The amount payable by the Policyholder to the Insurance Company in exchange for the insurers obligation to pay benefits upon the occurrence of the contractually-specified

	contingency (e.g., death).
Proposal Form	It is an application form which is to be completed and signed by the proposer/Life Assured for securing an insurance policy and forms the basis for issuance of the Policy.
Proceeds of the Discontinued Policy Fund	The Fund Value (less applicable Discontinuance Charges) of the respective Policyholder on the Date of Discontinuance after addition of interest computed at the interest rate earned on the Discontinued Policy Fund subject to the minimum guaranteed interest rate. The excess income earned in the Discontinued Policy Fund over and above the minimum guaranteed interest rate shall also be apportioned to the Discontinued Policy Fund in arriving at the proceeds of the discontinued policies and shall not be apportioned by the Company.
Revival Period	A period of 2 consecutive years during which period the Policyholder is entitled to Revive the Policy.
Risk	The obligation assumed by the insurer when it issues a policy.
Sum Assured	Sum assured is the minimum amount that an insurer agrees to pay on the occurrence of a stated contingency (e.g. Death of the Life Assured) subject to terms and conditions of the policy.
Surrender value	The value payable to the policyholder in the event of his/her deciding to terminate the policy before the maturity of the policy, subject to terms and conditions of the policy
Underwriting	The process of evaluating risks for insurance and determining in what amounts and on what terms the insurance company will accept the risk.
Unit	A portion or part of the underlying segregated Unit Linked Fund.
Unit Price	The price of each Unit under a fund arrived at by dividing the NAV by the total number of outstanding units in the respective Unit Linked Fund.

The Terms 'Risk Commencement Date', 'Policy Commencement Date', 'Maturity Date', 'Policy Term', 'Sum Assured' 'Life Assured', "Premium Payment Term", "Policyholder", 'Nominee' and 'Appointee' shall mean the respective dates, amount or names mentioned against each of them in the Policy Schedule and the term insurer shall mean Canara HSBC Oriental Bank of Commerce Life Insurance Company Limited.

PART C

1. Benefits under the Canara HSBC Oriental Bank of Commerce Life Insurance Smart Goals Plan

1.1 Death Benefit:

- (a) If the death of the Life Assured occurs on or after the Risk Commencement Date during the Policy Term while the policy is in force and not been surrendered and the claim is admitted, we will pay to the Claimant higher of the following as Death Benefit:
- (i) Sum Assured less partial withdrawals if any made during the two years period immediately preceding death of the Life Assured. In case Life Assured is aged 60 years or more at the time of Death, then all the partial withdrawals made after the Life Assured reaches 58 years of age would be deducted;
 - (ii) Fund Value as on the date of the registration of death claim by us;
 - (iii) Hundred and Five percent of all premiums paid;
- (b) In case of death of the Life Assured while the Fund Value of your policy is held in Discontinued Policy Fund, the Proceeds of the Discontinued Policy Fund, as on the date of registration of death claim shall be payable to the Claimant.
- (c) If the death of the Life Assured occurs when the policy is in Paid Up state, while the policy has not been surrendered and the claim is admitted, We will pay the Claimant higher of the following as Death Benefit;
- (i) Paid Up Sum Assured less partial withdrawals if any made during the two years preceding death of the Life Assured. In case Life Assured is aged 60 years or more at the time of Death, then all the partial withdrawals made after the Life Assured reaches 58 years of age would be deducted;
 - (ii) Fund Value as on the date of the registration of death claim by Us;
 - (iii) Hundred and Five percent of all premiums paid;
- (d) If the Life Assured, whether sane or insane, commits suicide, death benefit shall be governed by the terms and conditions stated under suicide clause in Part F.

NOTE: This policy shall terminate on payment of the above benefits, or on our communicating the decision not to pay benefits under this policy as per the terms and conditions and in line with applicable law.

1.2 Requirements for Death Benefit Claims

Refer Claims Procedures mentioned under "Part F".

1.3 Treatment of minor life

You acknowledge that if the Life Assured is a minor at the date of commencement of the policy, the policy shall automatically vest in the Life Assured on his/her completion of 18 years of age, subject to the policy not being assigned.

1.4 Maturity Benefit

Subject to the Settlement Option specified in Clause 3.7, if the Life Assured survives as on the Maturity Date specified in the Policy Schedule and the Policy is in force on such date, then we shall pay the Maturity Benefit to the Policyholder which shall be equivalent to the Fund Value as on the Maturity Date. On payment of the Maturity Benefit, this policy shall terminate with immediate effect.

1.5 Loyalty Additions

In case all due premiums under the policy are paid, we will credit additional units into the Policyholder's Unit Account maintained under this policy in the form of Loyalty Additions in the same proportion as the value of total units held at the time of additions in the following manner. The Loyalty additions once added to the Fund Value are guaranteed.

Premium Paying Term	Frequency	Policy Year	Loyalty Addition
5 years	Once in policy	At the end of 10th policy year	2% of average fund value of 36 policy months immediately preceding the end of

	tenure		10th Policy Year
10 years or more	Twice in policy tenure	1st Loyalty addition: At the end of 10th Policy Year	1.25 % of average fund value of 36 policy months immediately preceding the end of 10th Policy Year
		2nd Loyalty addition: At the end of 15th Policy Year	1.25 % of average fund value of 36 policy months immediately preceding the end of 15th Policy Year

2. Regular Premium and effect of discontinuance of payment of Regular Premium:

You shall pay regular Premium amounts at the frequency and for such term as indicated in the Policy Schedule at the respective due dates or before the end of Grace Period. If any premium is received before the due date, we may keep such amount in an advance premium account and adjust such sum towards premium on the applicable due date or refund such amounts to you. The premium can be paid in advance subject to the same Financial Year. However, where a premium due in a Financial Year is being collected in a previous financial year, the premium may be collected for a maximum period of 3 months in advance of the due date of the premium. Such advance premium if any paid by the Policyholder shall not carry any interest. The amounts in the advance premium account shall not be allocated into Units before the due date. All premiums shall be allocated in the respective Unit Linked Funds as chosen by you after deduction of charges as mentioned in Part E.

Where the Policyholder and Life Assured is different, and the Policyholder dies prior to the Life Assured, the responsibility of premium payment would lie with the Life Assured or the guardian of the Life Assured in case the Life Assured is a minor. If a premium due has not been paid due to the death of the Policyholder, the policy will be discontinued at the expiry of the notice period. In such event, the risk cover of the Life Assured will continue only till the expiry of the notice period.

2.1 Discontinuance of Regular Premiums:

If any due installment of Premium is not paid within the Grace Period we shall send a notice within fifteen days from the date of expiry of Grace Period. You may exercise any of the following options within Thirty days of receipt of such notice:

2.1.1 On Discontinuance of premium during the Lock-in period:

- i. Revive the policy immediately; or
- ii. Revival of policy within Revival Period;
- iii. Intimating Us of the intention to revive within Revival Period starting from the date of discontinuance of the policy; or
- iv. Complete withdrawal from the policy without any risk cover

NOTE: Until the policyholder exercises his/her options or up to the expiry of notice period, whichever is earlier, the policy is deemed to be in force with risk cover as per terms and conditions of the policy.

2.1.1.1 On the date of discontinuance of the policy, the Fund Value less applicable discontinuance charges shall be transferred to the discontinued policy fund and life cover ceases. If option 2.1.1 (iv) is exercised within the notice period, the policy will be treated as surrendered and the surrender provisions as specified in Clause 4 shall be applicable. In case the Policyholder does not exercise any of the options, the treatment of such policy shall be in accordance with 2.1.1 (iv) above.

2.1.1.2 In case the Policyholder intimates his/her intention to revive the policy as per Clause 2.1.1 (iii) but does not revive the Policy within the revival Period, then at the end of the Lock-in-period, provided that the revival period has expired at the end of Lock-in Period the proceeds of the discontinued policy shall be refunded to the Policyholder.

2.1.1.3 In case the Policyholder intimates his/her intention to revive the Policy as per Clause 2.1.1 (iii) and does not revive the policy till Sixty days before the end of lock in period, provided that the revival period has not expired at the end of lock-in period, then the Company shall send a notice to the Policyholder Forty Five days before the end of the Lock-in period to exercise one of the below options within a period of thirty days of receipt of such notice:

- i. Revive the policy immediately; or
- ii. Intimation to Revive the policy within Revival Period starting from the date of discontinuance of the policy; or
- iii. Payout the proceeds at the end of the Lock-in-period; or

- iv. Payout the proceeds at the end of the revival period.

In case the Policyholder does not exercise any of the options within the notice period of thirty days, the treatment of such policy shall be in accordance with Clause 2.1.1.3 (iii). In case the Policyholder opts for option 2.1.1.3 (ii) then the fund value shall continue to remain in the Discontinued Policy Fund till the policy is revived or up to the end of the revival period whichever is earlier. If the policy is not revived within the Revival Period, the Proceeds of the Discontinued Policy Fund shall be payable to the Policyholder at the expiry of Revival Period.

2.1.2 On Discontinuance of premium after the Lock-in Period:

- i. Revival of policy immediately or;
- ii. Intimation to Revive the policy within Revival Period starting from the date of discontinuance of the Premium; or
- iii. Complete withdrawal from the policy without any risk cover; or
- iv. Convert the policy into paid-up policy, with the paid-up sum assured in accordance with Section 113(2) of the Insurance Act, 1938 i.e. Sum Assured multiplied by total number of premiums paid divided by the number of Premiums payable during the Policy Term as per the terms and conditions of the policy. The sum assured applicable for a paid up policy shall be the paid-up sum assured.

NOTE: Until the Policyholder exercises his/her option or up to the expiry of notice period, whichever is earlier, the policy is deemed to be in-force with risk cover as per terms and conditions of the policy.

2.1.2.1 If option 2.1.2 (iii) is exercised within the notice period, the policy will be treated as surrendered and all the surrendered provisions as specified in Clause 4 shall be applicable. In case the Policyholder does not exercise any of the options within the notice period of thirty days, the treatment of such policy shall be in accordance with Clause 2.1.2 (iii) above.

2.1.2.2 If option 2.1.2 (ii) is exercised and the Policyholder neither revives nor surrenders the Policy, then the Fund Value of the policy, as applicable, shall be refunded at the end of the Revival Period or at the end of the Policy Term, whichever is earlier. The policy is deemed to be in force with risk cover until the expiry of revival period or end of Policy Term, whichever is earlier, as per terms and conditions of the policy.

2.1.3 Transfer of Fund Value to Discontinued Policy Fund

During the Notice Period all Benefits including the right to Partial Withdrawals under this Policy shall continue to apply and all the Charges shall continue to be deducted. If the Date of Discontinuance of the Policy is during the Lock-in Period, then the Company shall transfer the Fund Value subject to deduction of Discontinuance Charges (as applicable) into the Discontinued Policy Fund.

3. Premium mode Change

You may change your Premium payment mode anytime during the Policy Term, by submitting a written request to Us, subject to Your giving us a 60 days written notice for such change, provided your annualized Premium is equal to or more than minimum annualized Premium applicable for proposed mode of Premium payment.

4. Non Zero Positive Claw-back Additions

Non Zero Positive Claw-back additions shall be credited to the Policy after completion of first five Policy years in line with Regulation 37 of IRDA (Linked Insurance Products) Regulations, 2013 as modified from time to time. This shall not be applicable in case the Fund value is in the Discontinued Policy Fund at the time of credit.

PART D

3. Special Features of the Plan

3.1 Increase / Decrease of the Sum Assured

After completion of five policy years and payment of all premiums due until then, you may at any time during the policy term request us to increase/decrease the Sum Assured without making any change to the premium payable or the term of the policy. Such increase/decrease in the Sum Assured can be exercised once in a Policy Year, subject to a total of three times during the entire Policy Term. For this purpose, you shall make an application in writing to us at least two months prior to the next Policy Anniversary. The following conditions shall apply for such requests:

- a. In case of minor or aged above 50 years only decrease in Sum Assured shall be available at the time of request;
- b. The increase and decrease in sum assured is subject to the minimum and maximum Sum Assured limits in this policy;
- c. Such increase /decrease shall be in accordance with the applicable Regulations, subject to underwriting acceptance and may result in increase or decrease in mortality charges depending on the nature of the request;
- d. Medical expenses (if any incurred) as specified in Part E.

3.2 Partial Withdrawals

You have the right to make partial withdrawals from sixth Policy Year onwards or the Life Assured attaining 18 years of Age, whichever is later. The Partial withdrawal is allowed to be made in multiple of Rs1,000 subject to a minimum of Rs. 10,000/- in any one transaction Partial withdrawal at any time shall not result in the Fund Value after the partial withdrawal falling below one hundred twenty percent of the annualized premium payable under this policy. The cap on maximum partial withdrawal amount has been kept in view to avoid immediate foreclosure of the policy after the partial withdrawal i.e. the partial withdrawal shall not result in immediate policy termination. Any partial withdrawal made shall be net of partial withdrawal Charges, as provided in Part E. In case this Policy is absolutely assigned the "Assignee" shall be entitled to Partial Withdrawal in accordance with the provisions of this Policy. In case the Policyholder opts for Partial Withdrawals while Auto Funds Rebalancing or Safety Switch Option is operational, then the Auto Funds Rebalancing or Safety Switch Option shall be done on the remaining Funds. No Partial Withdrawal is allowed during the Settlement period.

3.3 Redirection

You have the option to redirect the allocation of future premiums into one or more Unit Linked Funds available for investment in a different investment pattern from the option exercised previously. Redirection can be exercised from the second Policy Year only once during each Policy Year, and will be made on the date of receipt of a written request by Us. In case Auto Funds Rebalancing option or Safety Switch Option is chosen and operational then the same shall become ineffective once the request for Redirection is made.

3.4 Switching

You may change the investment pattern of the available units in your account by switching from one Unit Linked Fund to another (in whole or in part). The minimum amount to be switched or value of Units to be switched shall be ₹10,000/-. Requests for switching may indicate the percentage of Units in the respective funds to be switched or the amount representing the value of Units to be switched. Switching attracts charges mentioned in Part E. In case Auto Funds Rebalancing if chosen and is operational in your policy, then any option for Switching shall automatically stop the Auto Funds Rebalancing. While Safety Switch Option is operational, switching can be exercised amongst the funds other than the Liquid fund without impacting Safety Switch Option and in case the switching is done into or out of the Liquid Fund then the Safety Switch Option shall become ineffective.

3.5. Safety Switch Option

3.5.1 You may choose this option at commencement of policy or at any time during the Policy Term but atleast four (4) Policy Years before the Maturity Date, opt for the Safety Switch Option, by giving a written intimation to the Company and Funds under this Policy shall move to relatively low risk Liquid Fund in last four (4) Policy Years as per the following schedule:

At start of Policy Year	Fund allocation in funds other than Liquid Fund	Liquid Fund allocation
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T-3	70%	30%
T-2	40%	60%
T-1	10%	90%
T	0%	100%

* Allocation percentages are as on the beginning of the year Where "T" is policy term

The amounts, if any in the "other than Liquid Fund" category will remain in the same proportion both before and after the Safety Switch Option related rebalancing

3.5.2 Redirection of Premium cannot be exercised when the Safety Switch Option is in force.

3.5.3 Settlement Option can be opted by the Policyholder even if Safety Switch Option is operational.

3.5.4 Any exercise of opting in or opting out of this option, post policy issuance will be considered as a Switch, and Switching Charges shall be applicable as per Part E.

3.5.5 If Partial Withdrawal is made, Safety Switch Option shall be exercised only on the balance of the remaining Funds.

3.5.6 Auto funds rebalancing and Safety Switch Option cannot be exercised simultaneously. Hence, Auto Funds Rebalancing, if opted for earlier, will cease to exist once Safety Switch Option is chosen.

3.5.7 While Safety Switch Option is operational, switching is allowed among the funds other than liquid fund. Switching in or out of the liquid fund will cause the Safety Switch Option to cease.

3.5.8 At the time of effecting the Safety Switch Option, the Company shall allocate the existing Funds of the Policyholder to Liquid Fund as mentioned above, only if the existing allocation in Liquid Fund (if any) of the Policyholder is less than the respective percentage of allocation in Liquid Fund as specified above.

3.6 AUTO FUNDS REBALANCING

3.6.1 You can choose this option at commencement of policy or anytime later in the policy.

3.6.2 If Auto Funds Rebalancing is opted, then at the end of every 3 months starting from the Commencement of Auto Funds Rebalancing the allocation of the investments in various Funds as per the allocation proportions chosen by you will be automatically rebalanced.

3.6.3 Any exercise of opting in or opting out of this option, post policy issuance will be considered as a Switch, and Switching Charges shall be applicable as per Part E.

3.6.4 Auto Funds Rebalancing will cease to exist in case a Switch or Redirection option is exercised by the Policyholder. In case the Policyholder wants to continue with Auto Funds Rebalancing, he will be required to submit a new request.

3.6.5 In case the Policyholder opts for Partial Withdrawals, Auto Funds Rebalancing will be done on the remaining Funds.

3.6.6 Auto Funds Rebalancing and Safety Switch Option cannot be exercised simultaneously. However, Auto Funds Rebalancing will cease to exist once Safety Switch Option is operational in last 4 policy years.

3.7 Settlement Option

The Policyholder may exercise this option to receive the Maturity Benefit through structured payouts over a period by making a written request to the Company at least three (3) months prior to the Maturity Date indicating his intention to exercise the Settlement Option. The exercise of this option shall be subject to fulfillment of the following conditions:

- (i) The Policyholder may exercise this option to receive the Maturity Benefit in periodic installments, for a maximum period of up to five (5) years from the Maturity Date ("Settlement Period");
- (ii) Units shall be encashed in respect of each payout at the Unit Prices applicable on the date of each payout under the Settlement Option;
- (iii) No Benefits including Death Benefit or Rider Benefit, if any, shall be payable during the Settlement Period. In the event of the death of the Life Assured during the Settlement Period, the remaining Fund Value as on the date of intimation of death shall be payable to the Claimant and the policy will be terminated.

- (iv) Fund Management Charges shall continue to be charged by the Company during the Settlement Period. There are no charges other than Fund Management Charges during the Settlement Period ;
- (v) The Policyholder agrees and acknowledges that all investment risks and risks inherent in receiving the Maturity Benefit under the Settlement Option will continue to be borne entirely by the Policyholder;
- (vi) Switches or Partial Withdrawals shall not be allowed during the Settlement Period;
- (vii) The frequency of payout during the Settlement Period can be monthly, quarterly, half-yearly or annual as opted by the Policyholder;
- (viii) The Policyholder shall be entitled, at any time during the Settlement Period, to cancel the Settlement Option and withdraw the Fund Value as on that date, on which payment, the Policy shall be terminated and no further amounts shall be payable by the Company.

3.8 Revive the Policy: In case due premiums are not paid before end of the notice period, you can apply for revival of the policy by submitting a written application along with all due premiums, during the period provided in the notice issued by us or within the Revival Period. Acceptance of the application for revival shall be subject to underwriting by Us. We reserve the right to revive the policy either on its original terms and conditions or on such other or modified terms and conditions as per our underwriting decision. The revival shall be effective from the date when we communicate the same in writing to You. Units against premium received for revival shall be allocated on the basis of the NAV applicable on the later of the following two dates (i) date of acceptance of the revival application by us; or (ii) date of realization of all the due premiums for revival. The policy shall be revived subject to the conditions mentioned below:

- a. A policy can be revived any time before the end of the Policy term and within the revival period;
- b. Revival shall be subject to the underwriting as per the Company's Board approved underwriting guidelines;
- c. The revival of the policy will be effective after Company's approval is communicated.

3.8.1 Revival of a policy discontinued during the Lock-in Period:

Where the Policyholder exercises the option to Revive the discontinued policy, the policy can be revived by restoring the risk cover along with the investments made in the segregated funds as chosen by the Policyholder, out of the discontinued policy fund, less the applicable charges in accordance with the terms and conditions of the Policy. At the time of revival the Company shall:

- a. Collect all due and unpaid premiums without charging any interest or fee;
- b. Levy policy administration charge and premium allocation charge as applicable during the discontinuance period. No other charges shall be levied;
- c. Add back to the Fund Value, the discontinuance charges deducted at the time of discontinuance of the policy;
- d. Reinstate all the benefits as per the original terms and conditions of the policy.

3.8.2 Revival of a policy discontinued or being made paid-up after the Lock-in Period:

Where the Policyholder exercises the option to revive the discontinued policy or wish to revive the paid-up policy, the policy can be revived in accordance with the terms and conditions of the policy. At the time of revival, the company shall:

- a. Collect all due and unpaid premiums without charging any interest or fee;
- b. Levy premium allocation charge as applicable during the discontinuance period. No other charges shall be levied;
- c. Reinstate the original Sum Assured in case the Policy was in paid-up state;
- d. Reinstate all the benefits as per the original terms and conditions of the policy.

4. Surrender, Termination and Loan:

4.1 You can surrender this policy at anytime. On surrender, the life cover under the policy shall expire. The policy shall terminate and cannot be revived thereafter. If the policy is surrendered before completion of the Lock-in Period, the Fund Value under the policy will be transferred to the Discontinued Policy Fund subject to deduction of applicable Surrender Charges as provided in Part E and the Proceeds of the Discontinued Policy Fund at the end of the Lock-in-Period shall be payable to You. In case of a surrender request received by us after the Lock-in Period, the Fund Value shall be paid out to you immediately and this policy shall be terminated.

4.2 Auto termination of policy

Notwithstanding any other clause in this Policy and after completion of Lock in Period (provided due premiums for the first five Policy Years have been paid) , if at any time during the policy term the Fund Value is insufficient to deduct monthly charges

due to cancellation of units, or becomes equal to zero, then this policy shall terminate automatically. The remaining Fund Value (if any) in your unit account as on the date of such termination shall be payable to you in such circumstance.

4.3 Loan

There are no loans available in this Policy.

5. Unit Account:

For the purpose of this policy, we will maintain an account called the Unit Account, to which the premiums received under this policy, shall be credited, net of applicable Charges in the respective Unit Linked Funds in the proportion as chosen by you. The amount credited shall be utilized for purchase of Units at the applicable NAV in the Unit Linked Fund offered by us in respect of this policy.

PART E

6. Charges

We shall levy the Charges as detailed below (Clause 6.1 and 6.2) during the term of this Policy. We reserve the right to revise the Charges, with the prior approval of the Authority, up to the maximum limits mentioned against each charge. All Charges are subject to applicable taxes and levies (present or future), including service tax and education cess, which shall be borne by You.

6.1 Charges

- (i) Mortality Charges shall be levied on a monthly basis by way of cancellation of Units at the beginning of each month. The Mortality Charge shall apply on the sum at risk which shall be computed as follows:

Sum at risk = (Death Benefit as per Clause 1.1 - Fund Value)

- (ii) Premium Allocation Charge is a percentage of the premium received and is charged at the time of receipt of the premium. Premium Allocation Charge is as follows, which shall remain unchanged during the entire premium payment term:

Policy Year	5 Year Premium Payment Term		10 or more Year Premium Payment Term	
	Premium Allocation Charge as a percentage of the annualized premium	Premium Allocation Charge as a percentage of the monthly premium	Premium Allocation Charge as a percentage of the annualized premium	Premium Allocation Charge as a percentage of the monthly premium
1st Policy Year	8.4%	7.25%	8.4%	7.25%
2nd to 3rd Policy Year	6.4%	5.0%	6.4%	5.0%
4 th to 5 th Policy Year	5.4%	5.0%	5.4%	5.0%
6th to 10th Policy Year	NIL	NIL	5.4%	5.0%
11th Policy Year till end of premium paying term	NIL	NIL	NIL	NIL

For Policies issued to Staff (applicable to both plan options), premium allocation charge shall be 4.2% of the annualized premium and 3.625% of the monthly premium. Premium allocation charges from second year onwards for policies issued to Staff remains same as per the table above.

In the event the Company decides to sell the Plan directly through its website, the first year premium allocation charges shall be reduced by 0.5% of the above table for Policyholders buying through online mode.

Note: For the purpose of this Policy Document "Staff" includes employees, their spouse, minor children and dependent parents of the Company and its three Shareholder Banks (Canara Bank, HSBC Bank and Oriental Bank of Commerce) and their group/associate companies.

- (iii) Fund Management Charge is expressed as a percentage of Fund Value and is levied at the time of computation of the NAV by adjusting the Unit Price. Mentioned below is the current rates of Fund Management Charge for each of the Unit Linked Fund(s). The Fund Management Charge for the Liquid Fund may be increased by the Company with prior approval of IRDAI, subject to a maximum of 1.35% per annum. Fund Management Charges for funds other than Liquid Fund shall have no change:

Unit Linked Fund	Fund Management Charge
Equity II Fund	1.35% per annum
Growth Plus Fund	1.35% per annum
Balanced Plus Fund	1.35% per annum
Debt Plus Fund	1.35% per annum
Liquid Fund	0.80% per annum

The Fund Management Charge for Discontinued Policy Fund shall be 0.50% per annum.

(iv) Policy Administration Charge is expressed as a percentage of annualized premiums and shall be charged on a monthly basis during the Policy Term by cancellation of Units. The current Policy Administration Charge is 0.05% of the annualized premium chargeable on monthly basis. Policy Administration Charge shall be increased at the rate of twenty percent on the Policy anniversary after every five years starting from the 6th Policy Year. Policy Administration Charge mentioned above shall be subject to a maximum of Rs. 500/- per month.

(v) Partial Withdrawal Charge shall be deducted from the Fund Value by cancellation of Units at the time of partial withdrawals. Any partial withdrawal made shall be net of Partial Withdrawal Charge mentioned as here under:

Number of Partial Withdrawal	Charge per Partial Withdrawal
1 to 4 in a Policy Year	Nil
Above 4 in a Policy Year	` 250/- per partial withdrawal

The Company may revise the aforementioned charges with prior approval of IRDAI, subject to a maximum of Rs. 500/- per partial withdrawal. Any unutilized Partial Withdrawal cannot be carried forward.

(vi) Switching Charge is levied on switching of Units from one Unit Linked Fund to another. The current rate of Switching Charge levied by the Company is as follows:

Number of Switches	Charge per Switch
1 to 6 in a Policy Year	Nil
Above 6 in a Policy Year	` 250/- per switch

The Company may revise the aforementioned charges with prior approval of IRDAI, subject to a maximum of Rs. 500/- per switch. Any unutilized free Switch cannot be carried forward.

(vii) Surrender/Discontinuance Charge is expressed as a percentage of the Fund Value/annualized premium. Surrender Charge applicable to this policy is as follows (for this Policy Surrender Charge and Discontinuance Charge are the same):

Policy is surrendered / discontinued during the policy year	Surrender / discontinuance charges with annualized premium up to ` 25,000/-	Surrender / discontinuance charges with annualized premium above ` 25,000/-.
01	Lower of 20% of (AP or FV) subject to a maximum of ` 3000/-	Lower of 6% of (AP or FV) subject to maximum of ` 6,000/-
02	Lower of 15% of (AP or FV) subject to a maximum of ` 2000/-	Lower of 4% of (AP or FV) subject to maximum of ` 5,000/-
03	Lower of 10% of (AP or FV) subject to maximum of ` 1500/-	Lower of 3% of (AP or FV) subject to maximum of ` 4,000/-
04	Lower of 5% of (AP or FV) subject to maximum of ` 1,000/-	Lower of 2% of (AP or FV) subject to maximum of ` 2,000/-
05 and onwards	NIL	NIL

Note: - AP – Annualized Premium, FV- Fund Value

Taxes on the above Charges, as applicable from time to time, shall be borne by the Policyholder.

(viii) Miscellaneous Charge: The actual medical expenses, if any incurred in case of increase in Sum Assured will be recovered by us by cancellation of units from the Policy, up to a maximum of ` 3000/-. This charge may be increased by us with prior approval from IRDAI subject to a maximum limit of ` 5000/-.

6.2 Mortality Table

The rates of Mortality Charge applicable are shown herewith. These rates would remain unchanged during the entire policy Term.

Age	Male	Female	Age	Male	Female	Age	Male	Female
8	0.649	0.649	33	1.280	1.161	58	10.938	8.677
9	0.541	0.649	34	1.339	1.192	59	11.780	9.397
10	0.484	0.649	35	1.410	1.231	60	12.687	10.148
11	0.471	0.649	36	1.494	1.280	61	13.674	10.938
12	0.492	0.541	37	1.591	1.339	62	14.755	11.780
13	0.540	0.484	38	1.704	1.410	63	15.946	12.687
14	0.603	0.471	39	1.834	1.494	64	17.260	13.674
15	0.675	0.492	40	1.983	1.591	65	18.709	14.755
16	0.748	0.540	41	2.155	1.704	66	20.308	15.946
17	0.817	0.603	42	2.354	1.834	67	22.067	17.260
18	0.879	0.675	43	2.584	1.983	68	24.000	18.709
19	0.933	0.748	44	2.852	2.155	69	26.120	20.308
20	0.976	0.817	45	3.161	2.354	70	28.440	22.067
21	1.010	0.879	46	3.517	2.584	71	30.975	24.000
22	1.037	0.933	47	3.923	2.852	72	33.740	26.120
23	1.057	0.976	48	4.381	3.161	73	36.753	28.440
24	1.071	1.010	49	4.888	3.517	74	40.033	30.975
25	1.082	1.037	50	5.440	3.923	75	43.601	33.740
26	1.093	1.057	51	6.031	4.381	76	47.478	36.753
27	1.104	1.071	52	6.656	4.888	77	51.690	40.033
28	1.118	1.082	53	7.307	5.440	78	56.263	43.601
29	1.137	1.093	54	7.981	6.031	79	61.228	47.478
30	1.161	1.104	55	8.677	6.656			
31	1.192	1.118	56	9.397	7.307			
32	1.231	1.137	57	10.148	7.981			

7. Unit Linked Funds

7.1 The Unit Linked Fund(s) offered by us as at the Policy Commencement Date and the indicative portfolio allocations and risk profiles of such Unit Linked Fund(s) are as follows:

1. Equity II Fund (SFIN: ULIF00607/01/10EQUITYIIFND136)

Assets	Minimum	Maximum	Risk profile	Objective
Equity	60%	100%	High	Generate long-term capital appreciation from active management of a portfolio invested in diversified equities.
Money Market	NIL	40%		

2. Growth Plus Fund (SFIN: ULIF00913/09/10GROWTPLFND136)

Assets	Minimum	Maximum	Risk profile	Objective
Equity	50%	90%	Medium to High	Achieve capital appreciation by investing predominantly in equities, with limited investment in Fixed Income Securities.
Debt Securities	10%	50%		
Money market	NIL	40%		

3. **Balanced Plus Fund (SFIN: ULIF01013/09/10BLNCDPLFND136)**

Assets	Minimum	Maximum	Risk profile	Objective
Equity	30%	70%	Medium	Generate capital appreciation and current income, through a judicious mix of investments in equities and fixed income securities.
Debt Securities	30%	70%		
Money market	NIL	40%		

4. **Debt Plus Fund (SFIN: ULIF01115/09/10DEBTPLFUND136)**

Assets	Minimum	Maximum	Risk profile	Objective
Debt Securities	60%	100%	Low to Medium	Earn regular income by investing in high quality Debt securities.
Money market	NIL	40%		

5. **Liquid Fund (SFIN: ULIF00514/07/08LIQUIDFUND136)**

Assets	Minimum	Maximum	Risk profile	Objective
Debt Securities*	NIL	60%	Low	Generate reasonable returns commensurate with low risk and a high degree of liquidity.
Money market	40%	100%		

6. **Discontinued Policy Fund** (SFIN: ULIF01319/09/11POLDISCFND136)**

Assets	Minimum	Maximum	Risk profile	Objective
Government Securities	60%	100%	Low	To generate reasonable returns on funds from discontinued policies determined in accordance with the Regulations.
Money market	0%	40%		

* Debt Securities under Liquid Fund shall only comprise of short term securities

** These are subject to revision as guided by Authority from time to time. The said fund cannot be opted by the Policyholder but shall be applicable in accordance with Discontinuance/Surrender of Policy.

7.2 We shall have the discretion to select the investments and/or make the investments under each Unit Linked Fund, having regard to the investment objectives of the respective Unit Linked Fund subject to our investment norms and policies.

7.3 On the happening of events including but not limited to extreme volatility of markets/Force Majeure conditions, we may close or discontinue one or more of the Unit Linked Funds as per the Company's board approved investment policy and with prior approval from IRDAI. In all such event, we shall give you prior notice of at least three months stating our intention to discontinue or close a Unit Linked Fund except in cases where such closure or discontinuance is on account of unforeseen emergency or force majeure conditions where issuance of such prior notice is not possible. We shall provide you with options of switching free of cost to other Unit Linked fund(s) offered by us. In such a case, you shall exercise the option within the time limits provided in the notice, failing which we may switch the Funds to liquid fund which will be the default fund.

Force Majeure Condition

- (a) We will value the Funds on each day that the financial markets are open. However, we may value the Funds less frequently in extreme circumstances external to the Company, where the value of the assets is too uncertain. In such circumstances, we may defer the valuation of assets for upto 30 days until we feel that certainty as to the value of assets has been resumed. The deferment of the valuation of assets will be with prior consultation with the Authority.
- (b) We will make investments as per clause 7.1 referred above. However, we reserve the right to change the exposure of all/any Fund to money market instruments to 100% only in extreme situations external to the company, keeping in view market conditions, political situations, economic situations, war/war-like situations, terror situations. The same will be put back as per the base mandate once the situation has corrected.
- (c) Some examples of such circumstances [in sub-section (a) & sub-section (b) above] are:
 - (i) When one or more stock exchanges which provide a basis for valuation for a substantial portion of the assets of the Fund are closed otherwise than for ordinary holidays.

- (ii) When, as a result of political, economic, monetary or any circumstances out of control of the Company, the disposal of the assets of the Fund are not reasonable or would not reasonably be practicable without being detrimental to the interests of the remaining Policyholders.
- (iii) During periods of extreme market volatility during which Surrenders and Switches would be detrimental to the interests of the remaining Policyholders.
- (iv) In the case of natural calamities, strikes, war, civil unrest or riots etc.
- (v) In the event of any force majeure or disaster that effects the normal functioning of the Company.
- (vi) If so directed by the Authority

(d) The Policyholder shall be notified of such a situation if it arises

7.4 The Company may at a later date subject to prior approval of IRDAI introduce a new Unit Linked Fund, apart from those mentioned in Clause 7.1. The Policyholder shall be entitled to switch to the said newly introduced Unit Linked Fund as any other Fund mentioned in Clause 7.1 subject to such terms and conditions that may be approved by the Authority.

8 Units

8.1 The Units shall have a nominal value of ₹ 10/- each at the inception of the Unit Linked Fund. The Units shall be purchased and cancelled at the Unit Price applicable on the date of transaction in accordance with the provisions of this Policy. The Unit Price shall be computed to three decimal points. Units will be allocated up to four decimal points. The Unit Price will be declared as soon as may be possible after close of every Business Day.

8.2 Allocation of Units

- (i) Units against the first premium received by us shall be allocated on the Policy Commencement Date after deduction of applicable Charges.
- (ii) Allocation of Units against subsequent premiums shall be made on the basis of the closing NAV of the following dates or premium due date whichever is later:
 - a. Closing NAV of the same day in case of payments by local cheques or demand drafts received at the Office of the Company at or before 3.00 PM on any Business Day.
 - b. Closing NAV of the subsequent Business Day in case of payments received by local cheques or demand drafts at the Office of the Company after 3.00 PM on any Business Day.
 - c. Closing NAV of the date of realization by the Company in case of payments made by outstation cheques or through ECS, Standing Instructions and Auto Debits. However, in case the payments made through Credit/ Debit Cards or net banking, the Closing NAV of the date on which the payment is made or the premium due date, whichever is later, will be considered for allocating the Units. However, in case the transaction is made after 3:00 PM then the closing NAV of the next working date or the premium due date, whichever is later, will be considered for allocation of Units.

In case of registration of death claim or a request for partial withdrawal, switch or surrender received at the Company's Office prior to 3.00 PM on any Business Day, the same would be processed based on the closing NAV of that day. The closing NAV of the next Business Day would be applied in case of all requests received at the Company's Offices after 3.00 PM on any Business Day.

- (iii) The above cut-off timings are as per regulations prevailing on the Policy Commencement Date, which can change from time to time with change in regulations.
- (iv) All requests for Automatic Fund Rebalancing and Safety Switch Option shall be processed at the prevailing NAV of the date on which such rebalancing or Safety Switch as the case may be is affected.

8.3 Computation of Net Asset Value ("NAV")

Net Asset Value shall be calculated on all Business Days in accordance with the IRDAI's guidelines in force from time to time.

9 Valuation of Unit Linked Funds

The calculation made by us in regard to the valuation of its Unit Linked Funds is final and binding for all purposes except in case of manifest error. The valuation of assets of the Unit Linked Funds shall be made as per the applicable Regulations and valuation norms of the Company in effect from time to time.